

way Electrification Project on the Western Railway between Bombay and Ahmedabad;

- (b) if so, the details thereof;
- (c) the cost of the scheme;
- (d) whether a provision for this expenditure will be made in the Fourth Five Year Plan; and
- (e) when the proposed scheme will be completed?

**The Minister of Railways (Shri C. M. Poonacha):** (a) Yes.

(b) Bombay to Virar is already electrified on 1500 V DC system. The section Virar to Sabarmati, comprising 442 route kilometres, is programmed for electrification during the 4th Plan on 25,000 volts A.C. System. The work is planned from Sabarmati end upto Bulsar in the first stage, and then upto Bombay in the next stage.

(c) 27.45 crores.

(d) Yes.

(e) The work is expected to be completed by 1971-72.

**Small Scale Industries in Gujarat**

**7103. Shri Narendra Singh Mahida:** Will the Minister of Industrial Development and Company Affairs be pleased to state:

(a) whether any loan or grants have been given to Gujarat for the development of Small Scale Industries in the State during 1966-67; and

(b) if so, the details thereof?

**The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed):** (a) Yes, Sir.

(b) According to the existing procedure the provisional payment sanctions for the release of grants and loans are issued to the State Governments at the end of financial year subject to necessary adjustments on receipt of final audited figures of ex-

penditure. The following amounts were provisionally sanctioned for the year 1966-67 to the State Government of Gujarat in March 1967 for the implementation of their State's Plan Schemes:—

| Small Scale Industries |        | Industrial Estates |
|------------------------|--------|--------------------|
| Loans                  | Grants | Loans              |
| (Rupees in lakhs)      |        |                    |
| 6.42                   | 3.21   | 9.00               |

**Industrial Units in Gujarat**

**7104. Shri Narendra Singh Mahida:** Will the Minister of Industrial Development and Company Affairs be pleased to state:

(a) the names of the new industrial units established in Gujarat State during 1966-67 and the progress made so far; and

(b) the total amount sanctioned by Government during the same period?

**The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed):** (a) and (b). The information is being collected and it will be laid on the Table of the House.

**Synthetic Industries**

**7105. Shri Shiva Chandra Jha:** Will the Minister of Industrial Development and Company Affairs be pleased to state:

(a) the number of Synthetic Industries started in the private and public sectors during the Third Five Year Plan and the places where these have been started;

(b) how many are going to be started in the Fourth Plan period;

(c) what experiments are being made in order to manufacture synthetic goods in India; and

(d) whether these goods will be manufactured with some foreign collaboration?

**The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed):** (a) to (d). The requisite information is being collected and it will be laid on the Table of the House.

**Rehabilitation of Scheduled Castes in Gujarat**

**7106. Shri D. R. Parmar:  
Shri Ramanand Shastri:**

Will the Minister of Commerce be pleased to state:

(a) whether it is a fact that a large number of Scheduled Caste persons engaged in Weaving, tanning and leather home industries have been made jobless as a result of introduction of machinery and power facilities in Gujarat State;

(b) if so, whether Government have taken any ameliorating steps for their rehabilitation;

(c) whether Government also propose to give any financial or other assistance to these persons for running and improving their home industries; and

(d) if not, the reasons therefor?

**The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi):** (a) to (d). Information is being collected and will be laid on the Table of the House.

**Tea Board Employees Association,  
New Delhi**

**7107. Shri S. M. Joshi:  
Shri Madhu Limaye:  
Shri Molahu Prasad:  
Shri Shiv Charan Lal:**

Will the Minister of Commerce be pleased to state:

(a) whether Government have received any charter of demands from the Tea Board Employees Association, New Delhi;

(b) if so, the main demands of the employees; and

(c) Government/Tea Board's reaction thereto?

**The Minister of Commerce (Shri Dinesh Singh):** (a) Yes, Sir.

(b) and (c). A statement is laid on the Table of the House. [Placed in Library. See No. LT-1247/67].

**Employment of Children of Railway employees**

**7108. Shri S. M. Joshi:  
Shri Molahu Prasad:  
Shri Madhu Limaye:  
Shri Shiv Charan Lal:**

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that there was a rule/convention/practice in the Railway that after death or retirement of a Railway employee, his son or near relation was taken into service with a view to alleviating the sufferings of his family;

(b) whether this practice/rule has since been discontinued;

(c) if so, the reasons therefor; and

(d) whether Government propose to reconsider the decision?

**The Minister of Railways (Shri C. M. Poonacha):** (a) to (d). In the past some special concession used to be given to children of railway employees in the matter of appointment on Railways. This has now been discontinued, as such a special treatment would be *ultra vires* of the Constitution. The General Managers of the Indian Railways have, however, been given discretionary powers to consider appointment, on compassionate grounds, of children/dependant relatives of Railway employees whose families are left in indigent circumstances owing to death or incapacitation of the employees.